

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 747 of 2018**

**IN THE MATTER OF:**

**Takshila School, Hoshiarpur**

**...Appellant**

**Versus**

**Ashwini Mehra, R.P. of  
Educomp Infrastructure & School**

**...Respondent**

**Present:**

**For Appellant :                    Mr. Pervindar and Ms. Aayushi Singh, Advocates**

**O R D E R**

**03.12.2018**            This appeal has been preferred by the appellant against the order dated 26<sup>th</sup> October, 2018 passed by the Adjudicating Authority (National Company Law Tribunal) Chandigarh Bench, Chandigarh in ‘CA Nos. 226/2018, 335/2018 & 462/2018 in CP (IB) No. 10/Chd/Hry/2018’. However, without any argument, learned counsel for the appellant sought permission to withdraw the appeal to raise all the issues before the Adjudicating Authority. Prayer is allowed.

The appeal stands disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member (Judicial)

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